

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2677
ANSWERED ON:09.12.2014
AMENDMENT IN POLICE ACT
Solanki Dr. Kirit Premjibhai

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has implemented all the recommendations made by the Padmanabhaiah Committee and Ribeiro Committee by amending the Police Act, 1861; and

(b) if so, the details thereof and if not, the reasons therefor along with the time by which all the said recommendations are likely to be implemented?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): 'Police' and 'Law & Order' being State subjects in the 11nd list of the Seventh Schedule to the Constitution of India, State Governments/UT Administration have to implement the various police reforms measures. The Centre can at best persuade the States from time to time to bring in the requi- site reforms in the Police administration to meet the expec- tations of the people.

The recommendations of the Padmanabhaiah Committee (2000) and Ribeiro Committee (1998) were forwarded to the State Governments and Union Territory Administrations for implementation. As Police Reform is a continuous process, no time frame can be given for implementation of recommendations.